## THE NORTH-EASTERN AREAS (REORGANISATION) AMENDMENT ACT, 1974

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No. 8 of 1974

[27th March, 1974]

An Act to amend the North-Eastern Areas (Reorganisation) Act, 1971

BE it enacted by Parliament in the Twenty-fifth Year of the Republic of India as follows:—

Short title and commencement.

- 1. (1) This Act may be called the North-Eastern Areas (Reorganisation) Amendment Act, 1974.
- (2) It shall be deemed to have come into force on the 19th day of January, 1974.

Amendment of section 53. 2. In section 53 of the North-Eastern Areas (Reorganisation) Act, 1971 81 of 1971. (hereinafter referred to as the principal Act), in sub-section (3), for the words "two years", the words "three years" shall be substituted.

Amendment of section 88.

3. In section 88 of the principal Act, in sub-section (2), for the words "which may be comprised in one session or in two successive sessions and if, before the expiry of the session in which it is so laid or the session immediately following", the words "which may be comprised in one session or in two or more successive sessions, and if before the expiry of the session immediately following the session or the successive sessions aforesaid," shall be substituted.

Repeal and saving.

- 4. (1) The North-Eastern Areas (Reorganisation) (Amendment) 1 of 1974. Ordinance, 1974 is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.